

**MANIPUR**



**GAZETTE**

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**(Chaitra 14, 1940)**

**GOVERNMENT OF MANIPUR  
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

**NOTIFICATION**

**Imphal, the 4th April, 2018**

No. 2/10/2018-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on April 4, 2018 is hereby published in the Official Gazette:

**THE MANIPUR PARLIAMENTARY SECRETARY (APPOINTMENT, SALARY AND  
ALLOWANCES AND MISCELLANEOUS PROVISIONS) REPEALING  
ACT, 2018  
(MANIPUR ACT NO. 6 OF 2018)**

AN

ACT

*to repeal the Manipur Parliamentary Secretary (Appointment, Salary and Allowances and Miscellaneous Provisions) Act, 2012 (Manipur Act No. 10 of 2012).*

Whereas, it is expedient to repeal the Manipur Parliamentary Secretary (Appointment, Salary and Allowances and Miscellaneous Provisions) Act, 2012 in light of the ruling of the Hon'ble Supreme Court of India in Transfer Case (Civil) No. 169 of 2006 (Bimolangsu Roy (Dead) through LRs Vs. State of Assam & Another), and in the process of being a responsible Government which upholds the Rule of Law.

BE it enacted by the Legislature of Manipur in the Sixty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Manipur Parliamentary Secretary (Appointment, Salary and Allowances and Miscellaneous Provisions) Repealing Act, 2018.

Short title and commencement.

(2) It shall come into force with immediate effect.

Manipur Act  
No. 10 of 2012

2. (1) The Manipur Parliamentary Secretary (Appointment, Salary and Allowances and Miscellaneous Provisions) Act, 2012 is hereby repealed.
- (2) Notwithstanding the repeal of the Manipur Parliamentary Secretary (Appointment, Salary and Allowances and Miscellaneous Provisions) Act, 2012, the repeal shall not affect -
- (a) the previous operations of the repealed Act or anything duly done in pursuance of the Act so repealed including anything done in official discharge of their duties by the Parliamentary Secretaries; or
  - (b) any right, privilege or obligation incurred under the repealed Act.

Repeal of the  
Manipur  
Parliamentary  
Secretary  
(Appointment,  
Salary and  
Allowances and  
Miscellaneous  
Provisions) Act,  
2012.

NUNGSHITOMBI ATHOKPAM,  
Secretary (Law),  
Government of Manipur.